for wrong
body bringing in the Bill in the first
part of the Session because it is a
very serious matter.

KUMARI SELJA: Okay, Madam.

THE DEPUTY CHAIRMAN: So, now has she the permission to withdraw the Bill?

SOME HON, MEMBERS, Yes,

The Bill was, by leave, withdrawn.

RE PROCEEDINGS AGAINST FORMER CABINET SECRETARY FOR WRONG ADVICE ON SECURITY COVER TO SHRI RAJIV GANDHI

SHRI S. JAIPAL REDDY Pradesh): Madam Deputy dhra Chairperson, I would like to state at the very outset that I do want to enter into partisan any controversy. Yesterday, Mrs. Jayanthi Natanajan and many Members of this House belonging to almost parties have expressed a great concern at the inordinate delay took place, that is still taking place in disposing of the case of Gandhi's assassination Madam, are all equally concerned about the prompt need to punish the guilty in a deterrent fashion.

Madam, now, I would like the House to give me a patient hearing and lister to me in a non-partisan way.

Madam, I would like to raise a matter relating to the action that is contemplated, in fact, that has been initiated against some senior officers. We all know that the SPG legislation was enacted in june, 1968. When this piece of legislation was brought I happened to be a Member of the Eighth Lok Sabha and I opposed it

on the ground that such a piece of legislation was not obtaining in any part of the democratic world. The President of the United States of America is taken care of by the usual methods.

[The Vice-Chairman (Shrimat: Kamla Sinha) in the Chair]

The security of the Prime Minister of the United Kingdom is taken care of by a unit in the Scotland Yard. We have also raised the issues, what would happen to the Office of the President and the Office of the Vice-President. At that time, we have also raised the issue as to whether this would apply to Shri Rajiv Gandhiji just in case he ceases to be the Prime Minister. At that time, the Government spokesman or the Minister. Mr. Chidambaram clarified categorically that an extra-ordinary situation occurred in the country, the Government was, therefore. convinced about the need to have this legislation and this security contemplated under the SPG law would be confined to the Office of the Prime Minister, whoever held that office. Madam, I am recalling all this because it is very important to understand the problem in proper perspective. Rajivji ceased to be Prime Minister in November, 1989. At that time, a problem arose as to what kind of security should be given to him as an ex-Prime Minister, as to what level of security should be given to him. There were talks between Mr. B. G. Deshmukh, who was then the Principal Secretary to the Prime Minister and Mr. Chidambaram on a number of occasions and the matter was Madam, I am quoting from the memoirs of the Former President, Mr. Venkatraman, in this context. He said in his memoirs.

"The Congress people mounted a campaign on this issue. A member of delegations called upon the President and urged that security should not be measured in terms of expenditure and the Government was deliberately ex-

(Shri S. Jaipal Reddy-Contd.)

posing their leader to risk. The President explained to them the offer of the Home Minister to post men chosen by Shri Rajiv Gandhi from SPG in his security outfit by transferring them to Police. The deputationists wanted nothing short of SPG deploy-Later, the President spoke to Shri Rajiv Gandhi and the whole matter was smoothened out. The President found both Rajiv Gandhi and VP. Singh very reasonable and accommodative in resolving the issue."

I am quoting from the memories of Mr. Venkatraman who was then the President and who also happened to deal with the issue. And he referred to the manner in which the matter was resolved. Madam, in November, 1990, Shri Shekharji became the Prime Minister be cause of the support lent by the Congress party and Shri Rajiv Gandhi, Chandra Shekharji's Government was dependent entirely on support the lent to it by the Congress-(I). If the Congress (I) made a plea to Shri Chandra Shekharii as Prime to that the security given to Shri Rajiv Gandhi at that time was not adequate, I am sure, Shri Chandra Shekharji would have done anything in his power to respond to such a representation. Ιn fact, Madam, only a couple of days back, Shri Chandra Shekharii deposed the Jain Commission. He was asked 'specifically as to whether telligence made any assessment and told him as to whether Shri Rajiv Gandhi required SPG protection Shr: Chandra Shekharji told them final no such assessment was made he the Intelligence and no such request was made.

I am revealing all this only to show that the Congress-(I) men. perhaps Shri Raiiv Gandhi himself, felt that the level of security given to him was adequate Therefore.

Congress leadership was not overtly concerned or overly concerned with SPG protection. Madam, I am aware of the observations made by the Verma Commission in this regard. While submitting the Action-Taken Report on the Verma Commission Report, this Government, led by Mr. Narasimha Rao, said on 23rd December, 1992.

"The Government finds it difficult to share the perception of the Commission on the lapses attributed to the Central Government and the IB. The SPG cover provided to Shri Rajiv Gandhi as Prime Minister ceased to be available to him after he demitted the office, as per the provisions of the SPG 1988 under which the SPG then responsible to provide proximate security to the Prime Minister and the members of immediate family."

"The alternative security cover prescribed for Shri Rajiv Gandhi was comprehensive and adequate to meet the perceived high level of threat." -Madam, this was the comment made by this Government. Government with / retrospective effect,, as late as 1992 December, felt that the protection level provided to Shri Rajiv Gandhi was comprehensive and adequate. Madam, there was a comment on some officers like Mr. Vinod Pandey, Mr. M.K. Nara and many others. Under the Commission of Inquiry Act, Section notices should have been given to them. It was a legal obligation the part of the Commission. So far. any observation made by the mission without such opportunity being given would be legally invalid. I am not going into that matter. After four years, this Government suddenly woke up to the need take action against the officers. Madam, we know the problems

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are raging within the Congress_I. Each party has got a quota of internal problems. No pary is free from them. But Officers should not be made playthings of power politics within a party. Officers should not be made scapegoats of factional warfare. Shri Rajiv Gandhi's assassination issue got politicised, factionalised. As a consequence this, the Government would now like to proceed against the then Cabinet Secretary, Shri Vinod Plandey, the Home Secretary, Mr. Sharma, then Secretary of the Central Intelligence Bureau, six high-ranking officers.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Mr. Jaipal Reddy, this is only a Zero Hour submission...(Interruptions)... Excuse me. I would like to know how long you will take. Kindly be brief.

SHRI JAGESH DESAI: The issue is to be highlighted only.

THE VICE-CHAIRMAN (SHRI-MATI KAMLA SINHA); That is why I request him to finish it. Kindly be brief, Mr. Reddy.

SHRI S. JAIPAL REDDY: Madam, I get your hint. I will conclude very quickly.

Madam, the point I am trying to make is this. When the Government gave notices to these officers, what was the basis on which gave these notices? Government Did any officers' committee enquire into the matter? I learnt, a Ministers' Committee looked into matter! I am for the first time learning in all my career that a Ministers' Committee can decide prosecution. Which is this group of Ministers? Should we call them group of Ministers or something

else? Madam, any officer is protected in regard to an action taken four years before. Mr. Vinod Pandey tendered advice as Cabinet Secretary. He merely pointe out that under the SPG Act, as it existed then, no protection could be given. He had pointed out the correct legal position. It was not the job of a Cabinet Secretary to advise the Government that the law must be amended. And how did the Government which found the security given to Shri

Rajiv Gandhi comprehensive in 1992.

stoged a somersault in two years?

Advice on Security

cover to Shri

Rajiv Gandhi

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Madam, on a point Madam, I of information know whether Mr. Jaipal Reddy is reading it out from the ATR, as discussed or decide by the Cabinet. Though I do not want to secret of the Cabinet. I must say only to this extent-because I am saying this in the House and I honour bound and I have taken the oath of secrecy—that I, as a member of the Government, at that time had reservations about this and I had expressed this in the Cabinet meeting.

SHRIS JAIPAL REDDY: Well, I have nothing to join issue with Mr. Fotedar, He has clarified his own position. I don't want to join issue with anybody on this issue because if politicians are made to play things, they can take up themselves. I am only appealing to the Government, to the House and to everybody concerned that senior officials should not be harassed with retrospective effect for the advice they tendered on record. From now on no official will tender advice Therefore, Madam, it is verv important that the Government should review the entire position. The action smacks of vindictiveness.

Madam, our friends keep on referring to the Verma Commission Report. I have got great regard for Justice Verma. He is one of our outstanding Judges. We

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discussed the Report in extenso. We expressed our respective opinions We are entitled to our opinion. I want to quote one thing from the Verma Commission Report, that is, the comment the Verma Commission made in regard to the slip-up on the part of the Congress men at the spot. (Interruptions).. I am only quoting from the Verma Commission Report, Madam

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Try to be brief, Mr. Jaipal Reddy. You have taken a long time.

SHRI S. JAIPAL REDDY: This issue is very important, I don't mind my Congress friends rebutting my points, if they But I would like to make my points. I am quoting from the verma Commission Report.

"The Congress (I) party-men at the venue and the Congress candidate, Mrs. Chandrashekhar, exhibited by their behaviour throughout a total lack of awaraness of their obligation to cooperate with the police-force and to facilitate them in their task of providing security to Rajiv Gandhi and their intransigence created impediments in effective access control necessary for Rajiv Gandhi's security. The Congress (I) party-men did not exhibit the kind of discipline ond behaviour, which it was reasonable to expect from them, in the interest of the security of their party president when the high that io him was known generally to everyone. This was a lapse of the Congress (I) party, even though by exercise of reasonable foresight and the power available to the police-force, it could have effectively countered the same,"

So, I would like to know as to what action was taken against the Congress men, who were found guilty, by the Let the action be Verma Commission. But the Govtaken against them also. ernment did not. The Government found

it expendient to take action against defenceless retired officers, who served the country for decades with great honesty and commitment. I am only telling the Government that it is not fair. It is not just fair. If you have the courage, proceed against the politicians, who can fight you both in the courts and in the polls. Please, for God's sake spare the bureaucrats.

THE VICE-CHAIRMAN (SHRIMATI SINHA): Shri Gurudas Das Gupta. Not present. Shri M. A. Baby.

SHRI M.-A. BABY (Kerala): Madam,

SHRI H. HANUMANTHAPPA (Karnataka): What you now appeal to the Government is to save the bureaucrats. Is that what you have done in the JPC Report to which you were a party? (Interruptions) ...

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Mr. Hanumanthappa, don't get agitated (Interruptions).

SHRI H. HANUMANTHAPPA: I am not agitated. (Interruptions)... I am not agitated. The Member cannot have On the one side, he divergent views. is recommending action against an officer and, on the other side, he is pleading to protect him after his retirement. What is this? (Interruptions)... I don't understand. That is why I want to know... (Interruptions)...

SHRI M.A. BABY (Kerala): Hanumanthappaji, I shall meet your point.

Madam, at the very outset, let me make it abundantly clear that we are discussing an issue, which is very sensitive and emotive. We should maintain a certain level of equanimity and we should display it in this House with all sincerity.

Having stated so, I feel that this is not an issue on which we should to score political points. There are many issues on which we can score

cover to Shri Rajiy Ga**n**dhi

for wrong political points. Madam, at the fag end of Rajivji's life I had an occasion to come closer to him and had occasion to interact with him. wanted to politically defeat Rajivii and his party. But as individuals we had a relationship with him. Therefore, we were politically fighting. When a national leader of the stature of Rajivii is killed in a dastardly manner, I don't think that even a single citizen of our country would argue in defence of the murderers or even in defence of those who failed protecting him. All of us are equally interested in seeing that those who are responsible are brought to book and given proper punishment. Here the issue is neither of protecting the bureaucrats nor of protecting the politicians involved in it. On matter, whether it is scam or Bofors or the dastardly assassination Rajivji, what we should be concerned about is that none of those who are actually responsible. whether they are politicians or bureaucrats, should be allowed to escape. I don't say that bureaucrats, if they are responsible for having given an opportunity to compromise the security of an important national leader, should be allowed to escape. That is not the case. This is our position, very firm position. I think nobody would dispute this position. Madam, I had the privilege of participating in the discussion on SPG on the floor of House. Shri Ghulam Nabi Azad representing the Government. if my memory is doing justice to me. that point of time, we raised this issue because the discussion was regarding giving protection only to the Prime Minister. Many Members in this House, including Shri P. Upendra who is neither on this side nor on that side, raised this issue. We asked whether it was correct to bring any legislation only for protecting taking care of the security of the Prime Minister. At that point

time, the Cabinet Secretary gave advice on the basis of the existing legislation. He said that it was the responsibility of the political leadership to come forward with an amendment, if necessary. Therefore, when bureaucrats are constrained to work within the limitations of the law of he land, it is absolutely irresponsible on the part of the roliticians to shift the responsibility on them and make them scapegoats. That is what we are worried about. It will send wrong signals. There should be a proper balance, so far as the responsibility is concerned, between the ernment run by the politicians and the bureaucrats. With this observation I express my strong resentment over the way in which some important bureaucrats after their retirement are sought to be made scapegoats. It will send wrong signals. It should be prevented.

THE VICE-CHAIRMAN (SHR!MATI KAMLA SINHA): Dr. Baru Kaldate, please be brief.

ह . बापू कालदाते (महाराष्ट्र) . . . में: उपसभाध्यक्ष महोदया, मैं सही मायनों जो एक सारे देश की गंभीर समस्या है, लेकिन जो रिपोर्ट मेरे हाथ में हैं, वह महाराष्ट्र की हद तक सीमित . . . (व्यवधान) . . .

SHRI TRILOKI NATH CHATUR-VEDI (Uttar Pradesh): Madam, he is speaking on some other issue.

DR. BAPU KALDATE: I am sorey. I had requested for a Special Mention.

श्री दि जिल्ला सिंह (बिहार): छप-सभाध्यक्ष महोदया, इस सदन में बार-बार राजीव गांधी हत्या के सवाल में छनके न्यायिक जांच के बारे में, वर्मा कमीशन की रिपोर्ट के बारे में यह सदन गवाह है कि इस सवाल को हमने और हमारी पार्टी के नेताओं ने हमेशा छठाया है। कल भी Re. Proceed: 495
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[श्री दिवर्ष हि]

इस सवाल की साम प्रकाश भारतवीय जी ने उठाया था ग्रीर उससे पहले मैंने इस सदन में इस सवाल को उठाया था। हमारे दो दोस्त जो ग्रभी सदन के सदस्य नहीं हैं-यशवन्त सिन्हा जी श्रौर कमल मोरारका जी. इन लोगों ने सवाल को उठाया था। इस बात के उठाने के पीछे हमारा ही मक्सद था कि राजीव गांधी की जब हत्या हुई थी तो गलती से या सही से उस समय सरकार में हम ोग थे ग्रौर वह सरकार वैसी सरकार थी जो गैस क्तेक्शन ग्रीर टलाफीन के कनेक्शन के लिए भी हकदार नहीं थी। लेकिन फिर भी हम सरकार में थे ग्रीर सरकार में रहने की वजह से हम उसकी नैतिक जिम्मेदारी म्राज भी म्रपने उतर महसूस करते हैं कि यह जघन्य ग्रपराध ऐसे समय में हम्रा जब ... (व्यवधान) ...

श्री एस.एस.अहलुवालिया : *

श्री हिम्बिक्य सिंहः महोदया, मैं . . . (व्यवधान)

उपसभाध्यक्ष (श्रीमती कमला सिन्हा) : दिग्विजय सिंह जी, ग्राप विषय तक ही सीमित रहें।

श्री दिन्दिक्य सिंह : मैं विषय पर ही था... (व्यवधान) मैं माफी चाहता हूं कि मेरी बात सुन लें। पहलवानी करने के श्रीर कई मौके श्राएंगे—कर लेंगे। उपसभाध्यक्ष महोदया, मैं इसलिए इस बात को कह रहा था कि राजीव गांधी की हत्या ऐसे समय में हुई जब हम सरकार में थे। लेकिन श्राफ जिस बात को जयपाल जी ने उठाया है, मैं उस बात से पूरी तरह से सहमत हूं। यह फैसले राजनीतिक फैसले थे, केबिनेट सैकेटरी ने या श्राई. बी. के चीफ ने कोई काम ऐसा नहीं किया जो इस देश के उसकी जानकारी नहीं थी।

Advice on Security cover to Shri Rajiv Gandhi

ग्रफसरों पर उसके लिए तब लगाना चाहिए या उसके लिए मुकदमा चलान च हिए जब उन्होंने कोई बात या कोई ऐसे काम अपने बड़ हुध्मरान की नजरग्रंदाज कर, किए गए हों। लेकिन यह जानकारी तो विश्वनाथ प्रताप सिंह जी को भी थी, यह जानकारी चन्द्रकेखर जीको भी थी। ग्रगर यह सरकार समझती है कि उन सरकारों की गलती है तो मुकदमा विश्वनाथ प्रताप सिंह पर चले, मकदमा चन्द्रशेखर जी पर चले। यह निरीह ग्रफसर पर कौन सा सिगनल दे रहे हैं ? जयपाल जी ने ठीक कहा है। ग्रापके ग्रापसी झगड़े हैं। यह कौन सा दिन था जब चार्जशीट हुम्रा है। यह उस दिन हुम्रा है जिस दिन मर्जन सिंह जी ने इस्तीफा दिया श्रीर ग्रर्जन सिंह ने जो यह कह कर इस्तीफा दिया कि राजीव गांधी हत्याकांड की पूरी तरह से जांच नहीं हो रही है। यह अपके आपसी झगड़े हैं, हर पोर्टी में झगड़े हैं। जो जहां है वहां झगड़ा हो रहा है। उस झगड़े से निबटने के ग्रलग तरीके हैं। उस तरीके में ऐसे **ग्रफसरों को, माफ कीजिएगा, विनीद पांडे** का मैं कोई बहुत प्रशंसक नहीं रहा हं, बल्कि हमारी सरकार ने पहला काम यही किया जिस दिन हम लोग सरकार में ब्राए. विनोद पांडे को केबिनेट सैक्रेटरी के पद से मुक्त कर दिया। नारायणन साहब सब के चहेते कांग्रेस की सरकार के लोगों के थे और हमारे आर्इ.बी. चीफ थे चन्द्रशेख र की सरकार के समय में। यह ऐसे ग्रफसर थे जिन्होंने इस देश की सेवा 20 साल, 35 साल अपनी निष्ठा से कीं, ईमानदारी से की। हमारा विरोध हो सकता है विनोद पांडे से, लेकिन उनकी ईमानदारी पर हमको शक नहीं है। इसलिए मैं सरकार से और खास तौर से कांग्रेस के लोगों से जो लोग सचमुच में राजीव गांधी के हत्यारों का पता लगाना चाहते हैं, मैं उनसे कहूंगा, यह सिर्फ ग्रांख मिचौली का खेल हो रहा है, लोगों का ध्यान ग्रलग किया जा रहा हैं । इसलिए ऐसे ग्रफसरों के खिलाफ, चार साल हो गए हैं यह काम किए हुए, जयपाल जी ने ठीक कहा है कि सरकार

^{*}माननीय सभापति के आदेश से कार्यवाही से निकाला गया ।

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का नियम है कि चार साल के बाद किसी पर ऐसा मुकदमा नहीं चल सकता है। तो मैं सरकार से मांग करना चाहता हं। श्रापके माध्यम से मांग करना चाहता हं, सदन के माध्यम से मांग करना चाहता हूं कि राजनीति के खेल राजनीतिज्ञयों के साथ लिंड्ए। मैंने पहले ही कहा कि कोई **ग्रा**पत्ति नहीं होगी, लेकिन वे सक्षम हैं ग्रपने जवाब देने के लिए, उसके बारे कहने के लिए। चन्द्रशेखर जी बराबर जैन कमीशन में दो-दो बार गए ग्रपनी बात को रखने के लिए। चाहते हैं कि राजीव गांधी के हत्यारों का पता लगाया जाए कि कौन लोग इसके पीछे थे। इसीलिए मैं एक ग्रोर जयपाल जी का समर्थन कर रहा हुं वह दूसरी ग्रोर सरकार से मांग करता हूं कि इस तरह की हरकत को बन्द करना चाहिए।

व्रिलोकी नाथ चतुर्वेदी उपसभाध्यक्ष महोद्याः यह बहुत दुखद घटना से संबधित है, जिसकी हम ग्रौर ग्राप भत्सना करते हैं ग्रौर चाहते हैं कि जो परिस्थितियां थीं, उन पर पूरा प्रकाश पड़े। श्री राजीव गांधी की जो दुखद हत्या हुई, उसमें जो लोग पकड़े गये हैं, उनके ऊपर मुकदमा चलाया जाए ग्रौर जो भी उसका नतीजा हो, उस पर कान्न के **प्रनुसार शी**घ्र कार्यवाही की जाये। म्रगर उसके पीछे भी कुछ म्रौर लोग हैं, एक कमीशन बैठा हुआ है। वह जो भी रिपोर्ट देना चाहता है, जब भी दे, उसके ग्रनसार कार्रवाई की जाये। मैं संबध में विशेष कहना चाहता; बहुत कुछ कह दिया गया है, भ्रौर सभी सदस्य भ्रवगत भी हैं। मैं भ्रपने को सीमित रखना चाहता हूं। केवल जहां तक ग्रधिकारियों के दायित्वों का प्रश्न है। क्योंकि दिग्विजय सिंह जी ने, जयपाल रेड्डी जी ने इसके जितने भी पहलू हैं, स्पष्ट रूप से हमारे श्रौर ग्रापके सामने रख दिये हैं। वैसे प्रजातन्त्र में यही माना जाता है कि ग्रधिकारी सही राय देंगे

ग्रौर जितनी भी उनकी क्षमता निष्ठा के ग्रनसार, योग्यता के ग्रनुसार वे राय देंगे स्रौर उसके बाद जो भी उनको म्रादेश दिया जायेगा, उसका कार्यान्वयन करेंगे। श्रगर हम इस प्रतिबद्धता जो प्रजातन्त्र की है, उसे जो डेमोकेटिक रिसपान्सिबिलिटी का कान्सेप्ट कहते हैं, उससे ग्रगर हम ग्रलग जाते हैं, तो बहुत कठिनाइया पैदा हो जाती हैं ग्रौर खास कर जब कि कछ समय से हम देख रहे हैं कि अधिकारियों का राजनीतिकरण हो रहा है। विष्टिमाइग्रेशन हो रहा है। उस समय ग्रगर उच्च ग्रधिकारियों के ऊपर, उच्च ग्रधिकारी का मतलब केवल यही है कि उनके ऊपर दायित्व या भार बहुत ऋधिक था ग्रौर मैं समझता हू कि जब उन्होंने ग्रपनी पूरी योग्यता स्थापित कर दो थीं, उसके बाद वे उन पदों पर रखे गये। ग्रगर किसी वक्त किसी में कोई कमी या ग्रभाव मालुम हुग्रा, तो उसको हटा भी दिया गया, जैसा कि दिग्विजय सिंह जी ने कहा। प्रश्न इस बात का है कि हम इन नियमों को जो नियम हमने बनाए हैं, श्राल इण्डिया **सर्विसे**ज से, नियमन के लिए ग्रखबार में पहले हम पढ़ा करते थे कि छह ग्रधिकारियों के खिलाफ कार्रवाई हो रही है। ग्रब पता लगा है कि केवल चार ग्रधिकारियों के खिलाफ ग्रभी कार्रवाई श्रुरू की गई है। दो ग्रधिकारी बाकी हैं, क्यों बाकी मैं नहीं हैं, लेकिन उनके खिलाफ भी कोई कार्रवाई इस प्रकार को जाती है. तो समझता हं कि बहुत ही अनुचित श्रौर श्रनुचित बात होगी श्रगर कोई कार्रवाई होती है यह करना चाहता हूं कि ग्राल इण्डिया के ग्रन्तर्गत तीन ग्रधिकारी उसमें हैं, श्री विनोद पाण्डे जो सेकेटरी थे, ग्रार पी जोशी जो ग्राल इण्डिया ग्राई.पी.एस.केग्रफसर थे। ग्राई.पी. ग्रौरश्री शिरोमणि शर्मा, जो कुछ समय के लिये उन दुखद परिस्थितियों के समय वे गृह सचिव थे । वाजपेयी साहब भी ग्राई.

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पी.एस. में थे, लेकिन इसके बाद जो केबिनेट सेकेटेरिएट सर्विस होती उसमें वे चले गये थे ग्रौर वे उस सिक्योंरिटी में थे, लेकिन यह कानून उनके ऊपर भी, यह नियम उनके ऊपर भी लाग् होता है कि ग्रगर कोई घटना या दायित्व था, उसके संबंध में निर्णय चार श्रंदर होना चाहिए के था, रिट्टोस्पेक्टिव एफेक्ट से ग्रौर जाए कि यह दुखदपूर्ण घंटना जब हई, उसके बाद से चार साल गिने मैं समझता हूं कि बहुत ही अनुचित होगा। वैसे भी मैं समझता हूं कि जिस का मनोबल ग्रधिकारियों का इस गिरा हुम्रा है, जिस तरह के उनके ऊपर दबाव भ्रा रहे हैं, भ्रगर भ्राप चाहते हैं, कि प्रजातन्त्र में ग्रधिकारी ग्रपने दायित्वों का ठीक से निर्वाह कर सकें, तो वे गलत काम करते हैं, तो उसके ऊपर त्रन्त उनको सजा देनी चाहिये। बी फर्म, बी फेयर। श्राप फेयर होंगे, तभी **ग्राप फर्म होंगे, लेकिन राजनीतिक** र्ने ग्राप ग्रधिकारियों को डालना है । दायित्व श्रौर कुछ ऐसे भी होते है कि जिनका ग्रौर ग्रधिक सबंध राजनीतिज्ञों से रहता है, लेकिन वहां पर भी ग्रधिकारी ग्रपनो सीमाए रखते हैं, लक्षमण रेखा रखते हैं कि क्या उसमें पौलिटिकल है ग्रौर क्या नान-पालिटिकल है। लेकिन ग्रगर उनको ग्राप ग्रापसी पचड़े में डालना चाहते हैं, तो मैं समझता हूं वह गलत होग। । जो ग्रागे ग्रापकी सेवाग्रों में ग्राने वाले हैं, उनमें भी गलत मानिसकता पैदा होगी ग्रीर जो इस समग सर्विसेज में हैं, मैं समझता हूं कि उनके ऊपर यह श्रन्याय है, न केवल उन म्रधिकारियों के प्रति जिनके खिलाफ यह मुकदम। लिया जा रहा है । ग्रगर उस कोई घटना है, कस्ट्रिटव रिस्पांन्सिबिलिटी है, उसकी, जो सीधे समय उनके पोलिटिक्स मास्टर्स थे. जो प्रधान मंत्री जैसां कि गृह मंत्री जोभी रहे हैं, उनके ऊपर ग्राप जिम्मेदारी डाल सकते हैं, लेकिन इन

ग्रधिकारियों के ऊपर जो ये परिस्थितियां हैं, जिनका कि विवरण दिया गया, ए.टी.ग्रार. में उनके संबंध में स्पष्ट कर दिया गया था कि ये जो पर्सेपान**ः** है कमीशन का, उससे सरकार सहमत नहीं है। लेकिन ग्रब कुछ राजनीतिक कारणों से, जो ग्रखबार में मैं पढ़ता है, मैं जानता नहीं कि क्या परिस्थिति है, यदि वहां उनमें कोई राजनीतिक कारण न हो, ऐडिमिनिस्ट्रेटेटव कारणों से भी ग्रगर इस मामले को, ग्रब उठाया जाता है तो मैं समझता हूं **कि यह ग**लत है ग्रौर उन नियमों को तोड़ा जा रहा है। सरकार के द्वार। अपने नियमों को तोड़ा जा रहा है और मैं ग्रापका ध्यान दिलाना चाहंगा कि स्कैम के मामले में तो हमको कहा गया कि ग्रधिकारी रिटायर हो गये। **ग्रीर उसमें, जे.पी.सी. में बहुत** से हमारे सदस्य कांग्रेस पार्टी के भी थे। उस समय यह कहा गया था कि वह जो अधि-कारी रिटायर हो गये हैं, इसके खिलाफ कोई कार्यवाही नहीं हो सकती है, ग्रब यदि नियमों में परिवर्तन करके कुछ ग्रधिकारियों को फंसाना चाहते हैं, क्योंकि ग्रापकी न(राजगी किसी ग्रीर से हैं, राज-नैतिक स्तर पर है, लेकिन जैसे खिसियानी बिल्ली खम्बा नोंचती है, उसी तरह से मै समझता हूं कि यहां पर यह कर्मचारी कार्यवाही ग्रधिकारियों के खिलाफ की जा रही है। यह बहुत ही अनुचित ग्रीर मिनिस्टर रिस्पांसिबिलिटी का जो कांन्सेंप्ट है, वह उसके खिलाफ है, ग्रीर ग्रगर ऐसी बात है, तो वह मामला बहुत पीछे खींचा जा सकता है। जब प्रधान मंत्री श्रोंमती गांधी की हत्या हई, समय के ग्रधिकारियों के ऊपर ग्राप क्या कार्यवाही करेंगे, उस समय केबीनेट सेकेटरी ग्रीर दूसरे ग्रधिकारियों के ऊपर क्या कार्यवाही करेंगे?

श्री एस-जयपाल रेड्डी : हीम मिनिस्टर के ऊपर.....

Rajiv Gandhi

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श्री विलोकी नाथ चतुर्वेदी : वहीं मै ग्रारहाथा । उस समय के गृह मंत्री, जो हमारे सिख भाइयों पर ग्रत्याचार हए, उस समय भी वह थे, उनका क्या दायित्व है ? ग्राप उन ग्रधिकारियों के ऊपर, जो कमजोर हैं, जो अपनी बात यहां कह नहीं सकते हैं, उनके ऊपर दायित्व डालते हैं भ्रौर फिर भ्राप कहते हैं कि भ्रधि-कारी हमारी सही सेवा नहीं करते, वह श्रपनी स्पष्ट राय नहीं देते, वह निर्भीकता से श्रीर निष्पक्षता से बात नहीं करते। म यह तर्क ग्रीर दर्द के साथ कह सकता हूं क्योंकि मैंने भी 35 साल सरकार की सेवा की है। बाद में कांस्टीट्युशनल अधिकारी हो गया और उससे अलग हो लेकिन प्रश्न गया, यह दूसरी बात है। इस बात का हैं कि क्या ग्राप इस प्रकार से, र जनीतिक क रणों से ग्रधिक रियों को दण्डित करने की चेष्टा करेंगे? ग्राप ऐसा करते हैं, तो ग्राप ग्रपनी खोद रहे हैं।

You will be the grave-diggers, the diggers of whatever remains of democracy in this country. Thank you very much, Madam Chairperson.

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Thank you for giving me a chance, Madam. There can be no two opinions on the fact that the matter raised by Mr. Jaipal Reddy is a matter of great importance for our polity as a whole—the role of officers in the Government and how the officers who have retired, should be treated with regard to the discharge of their official duties when they were in Government.

Madam, I would like to bring another aspect before this House and I would like all my friends on the other side and on this side to... (Interruptions)

SHRI DIGVIJAY SINGH: Some noises about shouting are coming inside....(Interruptions). What is it?

SHRIMATI JAYANTHI NATARA-JAN: Yes. While they check it up, I would like to first raise...

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): You have two minutes' time. Kindly be brief.

SHRIMATI JAYANTHI NATARA. JAN: Yes, Madam, I will be as brief as the others have been. (Interruptions)

SHRI S. JAIPAL REDDY: But she wants a brief for somebody else.

SHRIMATI JAYANTHI NATARA-JAN: It's for my party and for my country.

Madam, the important point that I want to bring, particularly for consideration of my colleagues who spoke before me, is this. They were talking possibly of an ideal situation when we had officers who were perfect. I say this, Madam, objectively, without referring to any particular Government officer, without seeking to cast aspersions on anybody, cluding those officers who have now been chargesheeted. I don't have any personal knowledge. I am not casting any aspersions on anybody. They were talking about an ideal situation when officers were perfect, when officers served the Government, did their duty without any fear or favour and retired. Today, we are in a situation officers in high authority, officers who serve the Government at the top level of bureaucracy, officers who serve at the level of Cabinet Secretary, officers who serve at level of Constitutional authority. and thereafter, after demitting office want to join politics, want to join a particular political party, want to conduct Pooja-the same Mr. Vinod Pande conducted Poojas to keep the V. P. Singh Government in powerand as Mr. Digvijay Singh has said, the first act of his Government was to transfer Mr...(Interruptions)

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SHRI SOM PAL: Madam, she cannot name a person who is not here... (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: They all named him. (Interruptions) They all named him, (Interruptions)

SHRI SOM PAL: This was applied to me in the morning and obnoxiously...(Interruptions)

SHRI H. HANUMANTHAPPA: Your leader named him. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: Mr. Jaipal Reddy named him (interruptions) Mr. Jaipal Reddy can name him and I cannot name him!

SHRI H. HANUMANTHAPPA: Madam, it is a charge which is not true.

SHRI SOM PAL (Uttar Pradesh): Madam, it is not fair...(Interruptions)...

पूजा की बात कर रही हैं, निराधार बात कर रही हैं। कुछ भी कह रही हैं। कुछ भी कह रही हैं, यहां सदन में बैठकर। पूजा की बात कर रही हैं, बिना मतलब के। क्या आपके पर सब्त है ? अ.प इतनी वरिष्ठ सदस्य हैं, यह अ.पको शोभा नहीं देता।

SHRIMATI JAYANTHI NATARA-JAN: Madam, the officer who has been charge-sheeted, the officer in whose favour Mr. Jaipal Reddy has now raised this matter...

DR. BAPU KALDATE: It was not in favour of anybody...(Interruptions)

SHRI TRILOKI NATH CHATUR-VEDI: This is on actions, not on persons, on principles...(Interruptions).... SHRI S. JAIPAL REDDY: Madam, I did not speak only with reference to Mr. Vinod Pande, I also spoke with reference to Mr. M. K. Narayanan who was a trusted lieutenant of Shri Rahy Gandhi. I made this point when a spoke earlier on the Verma Commission Report. I am speaking on principles. Now that she has made an allegation about Mr. Viond Pande, let her go ahead and produce the proof

SHRI SOM PAL: No, We had never been personal. Even in the morning. I did not make a charge. I just mentioned about the court verdict wherein some persons had been named and which was published in the paper, I never made a charge.

श्री चित्रिकाय सिंह : सामपाल जी, मुबह वे लाग गलत थे और ग्रब ग्राप गलत है। नाम लिया ही जाएगा।

SHRIMATI JAYANTHI NATARA-JAN: Madam, because of the seriousness of the matter for once in my life. I never interrupted anybody. I request you, Madam, to kindly permit me. How can I speak with all these interpuptions?

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): You have only two minutes' time and you have taken half of your time.

SHRIMATI JAYANTHI NATARA-JAN: Madam, it is such an important issue and Mr. Som Pal interrupted me unnecessarily, Madam, the point I was trying to make is this. We are talking about all these arguments. all these concerns that were expressed by Mr. Jaipal Reddy and my other colleagues, including Mr. Chaturvedi. who spoke just before me, it would have been extremely valid and all of us would have been bound to accept his consideration if we were talking about a situation when Government officials were above all suspicion.

ke. Froceedings against former Cabinet Secretary for wrong

Madam, today we are in a situation when the Government officers who serve at the level of Cabinet Secretary, openly say that they want to be the Prime Minister or President of the Iand. We talk about a situation when a constitutional authority, like the AG, the CAG refuses to assist the Committee of Parliament which was constituted to go into the Bofors deals and give its report about the Bofors deals and after demitting office join a particular political party...

SHRI K. R. MALKANI: He has exercised his fundamental right.

SHRIMATI IAYANTHI NATARA-JAN: I am not seeking your opinion. It is my opinion which I am saying. We are talking about a situation... (Interruptions)... Madam, therefore, I am only saying that it is perfectly valid and ltgitimate to suspect the grounds and motives on which certain officers might have exercised their duties. Madam, the charge-sheet which has been filed agoinst thhese officers said that they did not discharge their duties properly, that in the way they which took the assisted the Cabinet decision, they did not convey the correct information to the Cabinet to enable the Cabinet to take the decision. While they might have conveyed SPG Act and such the they did not convey the threat perception against Mr. Rajiv Gandhi to the Cabinet, in order to enable the Cabinet the then Cabinet, to fully appreciate it. Madam, therefore, in that possibly submitting a note like Secretary did not the then Cabinet convey the correct impression to the Government of that time which led to decision being taken with a wrong disastrous consequences.

The present Government says that there was no threat perception—there had not been a threat perception—that somebody else had said that there had not been a threat perception, the ATR said....

SHRI S. JAIPAL REDDY: The security given was adequate.

SHRIMATI JAYANTHI NATARA-JAN: The security given was adequate, I stand corrected. Madam. whatever anybody might have said, the Government might have said, what-Government said. ever the present today the fact remains that Rajiv and that Gandhi was assassinated assessment was wrong and whoever was guilty, whether it was somebody Government, somebody in Government then, somebody in Government whether it is a poilitician then or whether it is a Government officer. whether it was the Congress people against whom the Verma Commission made observations, Madam, my demand is that action should be taken against everybody. The Government officers are not a holy cow. Madam, much has said by my friends on the other side where I want to lodge and this is Madam, day protest. my second would not talk of the after day, I other days, but, today I feel that it is a matter of serious concern the Zero Hour will be taken up by The reason why I issues like this. want to raise is this. Madam. would say with the greatest respect Jaipalji and to all my colfor Shri leagues that we are not in a position the import of the Verma to judge Commission's observation. We are not The House in a position to judge. is not in possession of the facts. It s not a question of capacity.

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this House in a court room. I have neard people saying that the chargesneet has been given outside the time-limit and that the charge-sheet can be given in four years. Madam, we are not holding a brief over here for anybody saying when charge-sheet should be given, when it should not be given. If the charge-sheet teen given wrongly, I am sure those officers are capable enough to go to the court and get it quashed. Madam, as of now, the charge-sheet has been framed. Those officers want information. They cannot be given information until the investigation is completed. It is open to them to take legal recourse as they are advised to take. The judiciary in this country is free and independent. It is not for us to sit over here and attribute any political motives.

Finally, Madam, I am saying that we should not take up these matters during the Zero Hour because lack the facts. We cannot get up and say that this has been said at one time and somebody else had said this at that time, this charge-sheet has been issued one year later, etc. We are not in possession of the facts. My concern is that anybody who is guilty of lapses in the Rajiv Gandhi assassination should be punished whether it is the Congress people, whether it is the politicians. Government officers are above this. My colleagues on other side are making contradictory submissions. We talked about the JPC, which recommended against officers who have retired. I say that those persons should also proceeded against if they have done something wrong. It does not matter that they have retired. You cannot adopt different yardsticks for them and different yardsticks for somebody else because this happens to be the case of assasination of Shri Rajiv Gandhi. The law

the land should take its own course. they do not face people every five year as we face. The Government officers are not above the law. They have to face the law of the land. the law should take its own course. Let us not take briefs of those officers in this House. They are capable of defending themselves. Let the guilty be punished. Madam, something wrong has been done the court will take care of those officers. Thank you.

Kanv Gandhi

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): Madam, I am not responding to the discussion...(Interruptions)...Madam, all I want to say is that in the Zero Hour there are six or seven mentions and then there will be the Special Mentions which have been admitted. Madam, we all agreed that the Zero Hour would be over by 1.30. I am just pleading with the House that we have the Kashmir Resolution listed in the Supplementary/Business which is being issued. We are having other listed legislative business also. I would recall, Madam, that we have agreed that before lunch time we will finish all the other business and take up the regular business after lunch. They have agreed to sit during lunch time, not to have a break, and so, we can finish the regular business. I am sorry to say that Government legislawhich is pending, for time has been allotted by the BAC, and which has been agreed to cannot be totally ignored everyday and in the evening...(Interruptions)...

AN HON. MEMBER: The Chairman has given the permission.

SHRIMATI MARGARET ALVA: The Chairman has given permission, I agree. I am saying that this has been going on for one hour. But, as the hon. Member just said, nobody is in a position to give a reply immediately to the various points that have been

against former Cubinet Secretary for wrong

he. Proceedings

resed. I would, therefore, plead that we go on to the other legislative business.

SHRI S. JAIPAL REDDY: She is the Minister for Personnel. She is in full possession...(Interruptions).

SHRIMATI MARGARET ALVA: Mr. Reddy, you are talking every time with stong information. The entire issue is being handled by Shri Chidamaga ann. Now, the whole issue has been given to him. Mr. Jaipal Reddy, 1 take serious objection to your charging everybody with wrong intentions all the time. You are well a ware that this entire issue is being handed, by MI Chidambaram now. The whole issue has been given to him including the Verma Commission.

SHRI S. JAIPAL REDDY: She is the Minister for Personnel and she must be in full possession of facts. She is only trying to skirt. (Internuptions) ...

Madam, the decision has taken before Mr. Chidambaram took charge. Therefore, you had a role to play in this.

SHRIMATI MARGARET ALVA: I am sorry all answers in Parliament will be given by Mr. Chidambaram, including the Verma Commission, including the Jain Commission, the SIT and others which were with the Home Minister, I cannot give any assurance on his behalf. All I am saying is that everybody's views have been heard on this issue. And I am sorry, if this is going to be a full-day debate, then we are not going to be able to complete any of the listed business for the day. In this case a Short Duration Discussion could have been thought of. Zero Hour cannot be converted into a full debate and I would plead at this stage, that you please go on to the other listed

mentions and the Special Mentions and help the Government. (Interruptions)

भी सरेश पचौरी (मध्य प्रदेश): मैडम, राजीव जी को हत्या के संबंध में वर्मा कमीशन का गठन 27 मैंई. 1991 को किया गया था, जिसको यह जिम्मेदारी भी सोंपी गयी थी. जो टर्म्स आफ रफरेंस तय किये गये थे कि उनके सिक्योंदिटी सिस्टम में क्या कमियां थीं, धर्ना कमीशन आफ इंक्जायरी इसकी भी जांच कर। जून, 1992 को वर्मा कमीशन ने अपनी रिपोर्ट प्रस्तृत की और एक्शन रिपोर्ट इस हाऊस में भी 23 दिसम्बर, 1992 को होम भिनिस्टर साहब ने प्रस्तुत की। श्री रेड्डी ने अभी कहा कि दिसम्बर, 1992 को गृह मंत्री का म्राब्जरवेशन था तो मैं उन्हें याद दिलाना चाहंगा कि 28 अप्रैल, 1993 जो होम मिनिस्टर ने एक्शन टेकन रिपोर्ट पर स्टेटमेंट दिया था उसको भी वे दख । मैं कोट करना चाहता हूं , पेरा 4 आफ द मैमोरेंडम-

"Action-Taken Report tabled on 23rd December 1992 is modified."

जिस बात का आपने जिक किया था. 23 दिसम्बर, 1992 के स्टेटमेंट का वह मोडीफाइड स्टेटमेंट गृह मंत्री जी 28 अप्रैल, 1993 को दिया था। कृपया उसको ग्राप देख लें। 2-12-89 को जब राजीय जी ने सत्ता त्यागी थी, तो 4-12-89 को एक हाई पावर्ड कमेटी की बैठक हुई थी जिसकी ग्रध्यक्षता उस समय के कैबिनेट सेकेटरी श्री शेषन ने की थी ग्रौर उसका यह ग्राब्जरवेशन था, जिसका वर्मा कमीशन की रिपोर्ट के पेज 238, 239, 240 और 241 में उल्लेख किया गया है। उसमें कहा गया है कि---

"Rajiv Gandhi should be provided some level of protection."

कहा है ---

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उसके पैरा 9.15 में बड़ा स्पष्ट किया गया है और यह भी कहा गया है कि ग्रगर कोई चेंजेज किए जाएं, एस.पी.जी. एक्ट की वजह से तो सिक्योंरिटी थेट परसेप्शन को ध्यान में रखते हुए किये लिकन में इसके साथ ही वर्मा कमीशन ग्राफ इंक्वायरी का जो ग्राब्जरवेशन है, जो पैरा 9.14 में है, उसको पढ़ना चाहता हं, जिसमें जस्टिम वर्मा ने यह

"Justize Verma noted that the threat to Rajiv Gandhi remained undiminished even on his ceasing to be the Prime Minister."

महोदया, मैं ग्राएके माध्यम से मरकार कः ध्यान ग्राकषित करता चाहंगा कि 30-1-90 को जो उस समय के कैलिनेट मकेटरी श्री विनोद पाण्डे थे उन्होंने एक मोट सबीमट किया था कि उसमें यह कहा कि राजीव जी वे लिए यह लो एए.पी.जी. का अरेंजमेंट था वह प्योरली टैम्पोरेरी श्रीर एडहाक अरेंजमेंट था। मैं उसकी व्याख्या में नहीं जाना चाहता हं, लेकिन यदि पैरा 16.01 श्रौर 16.02 देखा जाए, तो उसमें तीन प्रमख कारण बताए थे। उसमें एक पस के भी खर्च होने ग्रौर माननीय रेड़ी ने भी 14 फरवरी, 1990 को जो प्रेम कान्फ्रेन्स ली थी उसमें उन्होंने यह कहा था --

"On the amount being spent on the security of Mr. Rajiv Gandhi, it was pointed out that Rs. one crore was being spent annually on the security of Rajiv Gandhi."

तो महोदया. ये सारे कारण उसमें बताए गए थे (न्यवधान)

SHRI SOM PAL: He never said that it should not be, he said that it is a fact.

SHRI VAYALAR RAVI (Kerala). You fix the price for Rajiv Gandhi-Es 75 lakhs. You sit down.

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SHRI SOM PAL: Who are you to say, "Sit down." You cannot say anything like that for his security.

SHRI VAYALAR RAVI: You sit down.

SHRI SOM PAL: First you sit down. You cannot interfere. (Interruptions)

THE VICE-CHAIRMAN (SHRIMAT) KAMLA SINHA): Please sit down Mr. Ravi, von also sit down (Interruptions).

SHRI VAYALAR RAVI: You fix the re? Seven'v-five lakhs?

(Interruptions)

SHP! SOM PAL: Who are you to say this" Sit down.

(Interruptions)

SHRUSURESH PACHOUR!: Have you become his pleader?

Interruptions'

RAVI: You sit SHRI VAYALAR down.

SHRI SOM PAL: You sit down (Interruptions)

SHRI VAYALAR R'VI: There is a limit, Madam. (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Please sit down Mr. Ravi, Mr. Som Pal you also please sit down.

SHRI SOM PAL: He is a senior Member. He is saving 'sit down'. It is not expected of him.

THE VICE-CHAIRMAN (STRIMATI KAMALA SINHA): Kindly take your seat. Mr Som Pal.

SHRI SOM PAL: I can also speak in the same language. (Interrurtions) Please behave vourself.

against former Cabinet Secretary for wrong

Advice on Security cover to Shri Rajiv Gandhi

श्री सुरेश पचौरी: महोदया, वर्मा श्राफ इन्कवायरी की रिपोर्ट है उसम का जो पेज 242 सैक्योरिटी विदड़ा करने के जो रीर्जस बताए, उसमें ज्यादा पैसा खर्च होना भी यदि उन्होंने बताया था। लेकिन 9.16 को हम लोग देखें . (त्यवधान)

उपसभाध्यक्ष (श्रीमती कमला सिन्हा): मि . सूरेश पचौरी, काइंडली कन्क्लुड ।

श्री सुरेश पचौरी : बिल्कुल में खत्म कर रहा हूं। पैरा 9.16 में जो वर्मा कमोशन ग्राफ इन्क्वायरी गा ग्राब्जवेशन है, वह यह है कि,

"Suitable alternative arrangements ere not made and fresh assessment of threat was not taken."

महोदया, इन सब बातों को जब हम गौर से देखते है तो हम इस नतीजे पर पहुंचते हैं, न केवल तत्कालीन कैबि-नेट सेकेटरी, न केवल उप प्रिंसिपल सेकेटरी, न केवल उस समय के सेकेटरी (सैक्योरिटी) बल्कि उप इस पर जो विनोद पाण्डेय द्वारा प्रस्त्त कैबिनेट नोट था जो 30-1-90 था उसके लिए जो प्रस्तुत किया गया राजनेता जिम्मेदार है, मैं चाहुंगा उनके खिलाफ भी ऐक्शन हो । हम केवल सीमित उस समय के आफिमरों पर नहीं रहना चक्वाहते है । वर्माकमीशन की फाई-डिंग्ज के क्राधार पर ग्रुप क्राफ मिनिस्टर्ज की जो मीटिंग हुई उसक निर्णय के आधार पर उन ग्राफिसरों के क (र्यवाही की जाए जो वर्मा कमी शत की फाईडिंग्ज के श्राधार पर गिल्टी करार किए गए, बल्कि उन राजनेताश्रों के खिलाफ भी कार्यवाही किया जाना बहुत आवश्यक है जिन्होंने एस.पी.जी. विद्ड्राल का निर्णय लिया बल्कि उन राजनेता श्रों के खिलाफ भी कार्यवाही किया जाना बहत में अपनी बात आवश्यक हैं। महोदया, फेवल एक कागज के साथ समाप्त करना चाहुगा जो बहुत सेंसेटिव है । उस समय श्री विनोद पाण्डेय जब कैबिनेट सेक्रेटरी हुए, उससे पहले रूरल डिवेलपमेंट सेकेटरी

थे जब राजीव जी ने सत्ता त्यागी वह उस समय के एक मंत्री के पास गए तो उन्होंने उनको कुछ बातें कहीं ग्रौर उन्होंने ने उसी समय राजीव जी को लिखकर एक नोट दिया यह उन्हीं की राइटिंग में है अगर आप इजाजत दें तो मैं टेबल पर रख सकना हं, उन्होंने कहा:

"Shri Vinod Pande stated the following: (1) the Janata Dal Government would arrest Mr. Gandhi (2) Adequate security will not be provided to Rajiv Gandhi."

महोदना, यह उस समय के जो मंत्री, राजीव जी की कैबिनेट में थे उनसे जब मिलने विनोद पाण्डेस सए ऋपने पुराने मती की हैसियत से जब वह डिवेंलपमेंट मिनिस्टर थे तो उन्होंने यह बातें उनसे कहीं श्रौर उसी समय राजीव जी को उन्होंने यह लिख कर दिया। यह उनको खुद को राइटिंग में है ।... (व्यवधान)

श्रीके० आए० मलकानी: उन्होंने सेकेंटरों का नाम लिया है तो मिनिस्टर का भी नाम बताएं ?

श्री सुरेश पचौरी : ठीक है। महोदया जिम दिन जैन कमीशन भाफ इन्क्वायरी के सामने अभी के कांग्रेस अध्यक्ष के राज-नैतिक सलाहकार जितेन्द्र प्रसाद जी जब पेश हुए थे उनके सामने यह प्रस्तुत किया गया था, क्या वह यह र(इटिंग पहचान सकते हैं कि यह किसने लिख कर दिया है तो उन्होंने कहा कि मैं राइटिंग नहीं जानता हूं। लेकिन यह माननीय सदस्य चाह रहेहैं, मैं चाहूंगा कि यह पूरी राइटिंग की जांच करली जाए, अभी के जो ए० आई० सी० सी० के जनरल सेकेटरी हैं श्रीर उस समय के जो रूरल डिवेलपमेंट मिनिस्टर थे की जनार्दन पुजारी, यह उनकी राइटिंग है उन्होंने उस समय लिखकर दिया था। शायद श्री फोतेदार जी यहां **मौजूद** हैं, मैं नहीं जानता कि उनके नोटिस में यह लाया गया

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हैं या नहीं । अभर लाया गया है तो अपना रिएक्शन भी दे सकते हैं ।

महोदया, यह सारी बातें दर्शाती हैं कि उस समय कैबिनेट सेकेटरी पाण्डेय के मन में राजीव जी के घणाभाव था ग्रीर उससे प्रेरित ग्रौर उस समय के राजनेताग्रों को प्रभा-वित करने के लिए उन हो मोहित करने षे लिए उन्होंने इस प्रकार का निर्णय इंब्या ग्रौर देवभाव की प्रेरणा से लिया। इसलिए जब इस सदन में वर्मा कमीणन भ्राफ इन्क्यायरी की रिपोर्ट हुई थी मारे पदन के सारी पार्टियों पे मदस्यों ने अब पह मांग की थी जिन्हि गिल्टी कराय कि स गया उनके खिलाफ कार्यवाही होनी चाहिए. तो ग्राज ऐसी क्या परिस्थितियां हो गई है जि सदन भे कुछ सदस्य उत चंद श्राफिसरों की जिन्होंने उस समय काफी नाम्नं का वायलेट ग्रौः मारे बनाए ताक रखाँदिश जद उनके बिनाफ चार्जशीट प्रस्तृत हो इही है ता उनके पेट में दर्द हो रहा है और वह उनकी पैंग्बी कर ४ हे हैं

महोदना, में चाहंगा राजीव जी की हत्या का मामला इस देश के लिए बहुन सेंसेटिव था, राजीव जी इस देश के ही नहीं परे विश्व के नेता थे, जो उनकी हत्या के लिए जिम्मेदार थे ...। जो वर्मा कमीशन भ्राफ इंक्लायरीज की फाइंडिंग्स थीं, रिक-मंडेशंस थीं, उत्के ग्राधार पर जब कार्यः वाही की बात होती है तो इस सारे सदन को राजनीति से ऊपः उठकर एकमत होकर मांग करनी चाहिए कि उस वर्मा कमेशिन की रिकमंडेशन के आधार पर न म्राफिसर्स के खिलाफ कार्यवाही हो बल्कि उन राजनेताम्रों के खिलाफ भी कार्यवाही होनी चाहिए जिन्होंने कि, विनोद पाण्डे ने जब 30-1-90 को कैविनेट नोट प्रस्त्त किया, उस समय यह निर्णय लिया। इसलिए महोदधा, मैं चाहूंगा . . .

उनसभाध्यक्ष (श्रीमती कमला सिन्हा) : मि॰ पचौरी अब समाप्त कीजिए ।

श्री सुरेश पचौरी: कि इसका राजनीति-करण न किया जाए बल्कि एकमत से सारे लोग इस बात की मांग करें कि ऐसे श्रफसरों के खिलाफ और ऐसे राजनेताओं के खिलाफ श्रिवलंब कार्यवाही करनी चाहिए। महोदया, इसमें किसी प्रकार की देरी नहीं होनी चाहिए। महोदया, जैसाकि माननेय सदस्या न कहा कि कानून सबके लिए लागू होना चाहिए चाहे कोई श्रफसर हो, चाहे काई राजनेता हो या चाहे कोई पुंजीपति हो ...

ज्यत्तभाष्यक्ष (श्रोसती कमला सिन्हा) : पर्वारी जी. अब ग्राप बैठे, ग्रपना ग्रासन यहण करें।

श्री सुरेश पचौरी: इस देश के जो नागरिक हैं, उन पर इस देश के कानून लागू समान रूप से होने चाहिए ग्रीर उनके खिलाफ कार्यवाही होनं। चाहिए । धन्यवाद।

उपसभाध्यक्ष (श्रीमती कमला सिन्हा) : श्री चतुरानन मिश्र ।

श्री चतुरानन भिश्र (विहार) : उप-मभाष्टपत्र नहीदया, जो सवाल माननीय सदस्य श्री जयपान रेड्डो माहब ने उठाया है, मैं उसर समर्थन में बोलना चाहता है।

SHRI MAKHAN LAL FOTEDAR: Madam, you have not given any decision on the note purported to have been written by Mr. Janardhan Poojari, which Mr. Suresh Pachouri is authenticating. Can it be placed on the Table of the House?

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): No.

SHRI MAKHAN LAL FOTEDAR: why not?

श्री मुरेग पचौरी : यह ग्रापकी नालेज में उस समय ग्राया था कि नहीं?

SHRI MAKHAN LAL FOTEDAR: Madam, you have not given any decision on the note purported to have been written by Mr. Janardhan Poojari, which Mr. Suresh Pachouri is authenticating. Can it be placed on the Table of the House?

against former Cabinet Secretary for wrong

THE VICE-CHAIRMAN (SHRI-MATI KAMLA SINHA): No.

SHRI MAKHAN LAL FOTEDAR: Why not?

श्री सुरेश पचौरी: यह ग्रापकी नालेज में उस समयग्राया था कि नही?

SHRI MAKHAN LAL FOTE-DAR: If Mr. Janardhan Poojari denies it, let it not be done, but, if he admits that it was in his hand, think, it should be placed on Table of the House.

शीं प्रशपचौरी : यह आपकी नोलेज में अया था कि नहीं

SHRI MAKHAN LAL FOTEDAR: This will unravel the truth.

श्री चतुरानन मिश्र : मैडम, वक्त बहुत कम है, इसलिये ų. में कहना चाहता हूं कि हमारे लिहाज से राजीव जी की जो स्थिति थी, वह सभी भृतपूर्व प्रधान मंत्री वाली नही थी उनकी मां भी प्रधान मंत्री थीं स्रोर उनकी हत्याकर दीगयीथी। इस बात को उस वक्त जो लोग राज कर रहे थे, उन्होंने देखा नहीं और इनलए एस.पी. जी. कवर उनको सभी की तरह मिलना चाहिए, यह बात नहीं होनी चाहिए थी। यह पालिटिक्त मिस्टेक है, जिसे स्वीक।र करना चाहिए। श्रभी दिग्विजय जी ने कहा भी हैं स्रोर हम ने पेपर में पढ। है कि चन्द्र शेखर जी ने रिस्पांसिबिलिटी" स्वीकार की तो यह एक राजनीतिक मिस्टेक है सभी को इसे स्वीकार करना चाहिए इस पर पार्टी दृष्टिकोण से विचार करना चाहिये। पहलो बात तो यही कहुगा। दूसरी बात, मुझे लग रहा है कि ग्रभी यह जो सवाल उठाया कि किसी आफिसर पर कार्यवाही है, तो श्राप लोग क्यों इस बात को उठाते हम इसलिये उठाते हैं, क्योंकि भ्रापने पहले कार्यवाही कर तो किसी ने ग्रापको रोका तो नहीं था? श्रभी ग्राप 4-5 वर्ष से राज कर रहे हैं, ग्रौर ग्रब यह ग्रन्तिम वर्ष में

ग्रापकी पार्टी में जा फुट फटम

तभी तो ग्राप उस को ला रहे हैं? तो संदेह प्रकट होगा ही । आप अगर पहले लाते तो क्या कोई रोक रहा था? हम तो स्राप के साथ थे ही।

Advice on Security

cover to Shri

Rajiv Gandhi

मैडम, में किसी ब्राफिसर की ब्रीफिंग के लिए नहीं खड़ाहुआ हूं और न हम ने कभी राजपाट चलाया हैं। इसलिये हम ने फाइल भी नहीं देखी कि किस ने क्या लिखा है, नहीं लिखा है। वह कागज पत्र ग्राप लोगों का है ग्रीर ग्राप ही उसे जानिए । जो अपराधी हों, उसे सजा मिलनी चाहिये।

मेंडम, हमको एक बात की शका है, जिसे कि मैं प्रकट करन। चाहता हुं और यह हमने राजीच जी की हत्या के वर्ग भी प्रकट की थी । हमको एक फारेन पावर पर शक है क्योंकि उस सका राजीव जी ईराक के मामले में जो श्रमेरिका कार्य-वाही कर रहा था उसके खिलाफ कहा था ग्रौर ग्रकेले जाकर वहां मीटिंग अटेंड की थी, लेकिन दूसरे राजनीतिज्ञों के दिमाग में यह बात नहीं ऋाई। दूसरे जब ऋमेरिका को मुविधा दी गयी कि वह यहां पर **ग्रपने ज**हाज की रिफयलिंग कर स≯ेतो उसका भी उन्होंने विरोध किया था । श्री लंका में भो फौज राजीव जी नेही भेजी थी इनलिए हनको ऐना लगरहा है कि यह कोई बहुत ही होशियार ग्रादमी सारे केस को डार्य्बट कर रहा हैं दूसरी तरफ ताकि उम विदेशी पावर की बात नहीं ग्राए । ग्राप लोग संतष्टहो जाए ग्रौर किसी को पकड़ कर रख दें यह ग्रलग बात हैं। मैडम, हम लोग जानते हैं श्रौर ग्राप भी जानती होंगी कि हम लोग जब किसी दरोगा को लिख भेजते हैं कि सख्ती करो, तो वड़ किसी को भी पकड़ लेते हैं, जहां 4 स्रादमी पकड़ने चाहिए तो वहां 40 ग्रादमी का पकड़कर जेल में रख देते हैं । ग्रौर हम लोगों को दिखला देता हैं कि देखिए, 40 नोटोरियस स्रादमी को पकड कर हमने देदिया। प्राप वही कर रहे हैं, 40 नहीं, 4 से शुरू किया है ग्रापने । ग्राप किसी को पकड़कर, लाकर हम लोगों को बतादेता चाहते हैं कि हमने ग्रच्छी कार्यवाही की हैं। अरे

ग्रसली ग्रादमी को

पकडिए ग्रौर उपको

लाकर सजा दीजिए। हम निर्विवाद रूप से कहेंगे कि अगर आप ऐसा करेंगे तो हम पुरा प्राधापका समर्थन करेंगे क्योंकि राजीव जी का मामला आपकी पार्टी का मामला नहीं है, पूरे भारत का मामला

है बन्कि ग्रगर कहे तो एक नैतिकता का, विंक्ष्व की नैतिकता का सवाल रहा था, इस तरह की जो हत्या हुई थी । इसीलिए हम फारेन पावर के बारे में ग्रापसे रिक्वेस्ट करेंगे कि ग्राप इस

डायवर्सन में मत जाइए, ग्रसली बात पर ग्राइए । यह हमारा श्रापस निवेदन ह। यह गलती ग्राप मत कीजिए ।

मंडम, प्रपनी पार्टी में तो यह लड़ ही रहे थे, प्रब प्राफीससं में लड़ना शुरू किया हैं। यह एक नया काम प्रापने प्रस्तियार कर लिया हैं। प्रनएंपलायनेंट में प्रापको पता नहीं कि क्या क्या करें। यहां इस देण में बहुत काम हैं करने के, वह कीजिए । प्राई.ए.एम. एसोसियेशन की तरफ से हमने देखा है कि उन्होंने विरोध किया हैं। क्या ग्रब यही काम बचा हैं कि जहां जिसकों चाहा पकड़ा। कार्य निष्पक्ष ढंग स होने दीजिए । ग्राप क्यों छोटे-छोटे कामों में फंसे हुए हैं? ग्रब ग्रापका बहुत दिन गिना जा रहा है कि ग्राप कब तक हैं, कब तक नहीं रहेंगे।(व्यवधान)

श्री सुन्दर सिंह भंडारी: हुत थोड़े दिन हैं।

श्री चतुरानन मिश्रः हा, बहुत लिमि-टेड टाइम हैं । (व्यवधान)...

श्री जगदीश प्रसाद माथूर : डाइंग डिक्सरेशन देंगे । ...(व्यवधान)...

श्री चतुरानन मिश्रः गवनंभेंट को डाइंग डिक्लरेशन देने देगी जनता या नहीं, वह हमको नहीं मालूग । उसके ला में ऐसा नहीं हैं । ग्राय एक पुलिस श्राफिसर का रोल श्रदा कर रहे हैं । जनता किसी

को डाइंग डिक्लेरेशन नहीं देने देगी, न ग्रापको ग्रौर न हमको देने देगी । वह ग्रपना फैसला ग्रपने तक रखेगी ।

मेरा निवेदन हैं कि इन छोडी-छोटो वातों से रूलिंग पार्टी परहेज करे ग्रौर कुछ ऐसा काम करे, जिससे देश को, राष्ट्र को ग्रगने साथ ले जा सके। ग्राप सब काम कीजिए, लेकिन इस चीज को कम से कम पार्टीबाजी के तरीके से ग्रौर छोटे तरीके से मत लीजिए क्योंकि इसमें बहुन दर्द होगा हम लोगों को, ग्रगर ग्राप ऐसा करेंगे। ऐसा कहते हुए हमारा यह कतई मतलब नहां हैं कि जो जिम्मेदार हो उसकी आप सजा न दें। काम कीजिए, लेकिन निष्पक्ष ढ़ंग से कीजिए। मुझे यही कहना हैं।

श्री सोमनाल : उपसभापति महोदया, मैं सिर्फ एक मिनट ल्ंगा, बहुत संजेष में कहूंगा । म एक तो सरकार से यह स्राग्रह करना चाहता हूं कि जिन स्रधि-कारियों के खिलाफ कार्यवाही कर रहे हैं, यदि वह दोषी हैं तो बेशक कार्यवाही करें, लेकिन जो कागजात, जो दस्तावेज, जो नोटिंग्स फाइलों पर है, प्राकृतिक न्याय की यह मांग हैं कि उन्ह उन्हें देखने का ग्रवसर दिया जाए । मुझे जानकारी मिली हैं कि उन्हें उन फाइलों तक को देखने की इजाजत नहीं दी गई । एक तो यह कि उनके साथ ग्रन्याय नहीं होना चाहिए । दूसरा, यह बात कही जाती हैं कि एस.पी.जी. कवर हटाने के कारण यह दुर्बटना हुई। एस. पी.जी. का ऐक्ट कांग्रेस की सरकार ने बनाया था, जिसमें पूर्व प्रधानमं वियों के कवरेज का कोई प्रावधान नहीं था । जयब पाल रेड्डी साहव ने ग्रौर ग्रन्य सदस्यों ने इस बारे में कहा भी है ग्रौर उसके बाद चन्द्रशेखर जी की जब सरकार ग्राई तब भी उस एक्ट को नहीं बदला गया, संशोधन नहीं किया गया । यह भी प्रमाम हैं कि उसके उपरांत जब तक **संशोधन न**हीं कर दिया गया तब तक पूर्व प्रधानमंत्रियों श्रौर माननीय राजीव जी के परिवार को वह सिक्योरिटी कवर नहीं दिया गया Re. Proceedings
against former Cabinet Secretary
for wrong

शुरू हुई है, तब यह सदन बट गया है भीर इस पर बट गा है कि किसको नार्जशीट करना चाहिए, किसको नहीं करना चाहिए । मेरे पूर्ववक्ता श्री सुरेश पचौरी ने बड़े विस्तार से वर्मा कमीशन की रिकमेंडेशन्स रखी है, मैं सिर्फ एक रिकमेंडेशन की लाइन को उद्धत करना चाहता हू । वर्मा कमीशन ने कहाँ है कि :-

Advice on Security cover to Shri

Rajiv Gandhi

इसलिए यदि वह कवरेज हटाया था तो वह स्रवैधानिक बात नहीं थी, वह यैधानिक बात थी। तीसरी एक रिकार्ड की बात यह है कि एस अपी अजी का जो उस समय दस्ता था, जो अधिकारी थे, जो प्रधानमंत्री की सुरक्षा के लिए जिम्मेदार थे, उनमें एक दस्ता कुछ महीनों के लिए राजीव जी को दिया गया था। एक स्टेज पर ग्राकर उन ग्रधिकारियों ने यह बात क्योंकि एस.पी.जी. ऐक्ट में यह प्रावधान नहीं था कि एस.पी.जी. का कवरेज प्रधानमंत्री के ग्रतिरिक्त किसी श्रौर को दिया जाए, तो कहा कि यदि कोई घटना हो गई तो हमारे ऐक्शन के लिए कौन होगा, यह हमें शंका है। उस समय यह नोट दिया गया था कि उनके लिए वैकल्पिक व्यवस्था की जाए, थी ग्रौर जिसके जवपाल जी ने और ग्रन्य माननीय सदस्यों ने दे दिए हैं । मैं इतनी बात कहना चाहता हं । धन्यवाद ।

"तत्कालीन सरकार ने एस.पी.जी. सिक्पुरिटी विदड़ा करने से पहने धेट परसेष्शन को मददेनजर नहीं रखा या उसको मददेनजर रखकर उसका ग्रल्टर-नेटिव सिक्पुरिटी ग्ररेंजमेंट नहीं किया"

श्री **एत. एस. ग्रह**लुवालिया (बिहार): उपसभाष्ट्रयक्ष महोदया, यह मुदा बार-बार उस सदन में उठ रहा है, तब से उठ रहा है जब से श्री राजीत गांधी जी की नुशंस हत्या हुई ग्रौर क्रितनी वा यह मुद्दा उठा है, उतनीबार रिक्तता की तरफ जा रहा है। ग्रभी इस सदन के सामने अगर श्रद्धांजलि देते वर्वत, जब इस सदन में श्रद्धांजिल दी गई थी राजीव गांधी जी को, के वक्तव्य सामने रखे जःएं तो में नहीं समझतः कि किसी उपसंभाष्ट्यक्ष (श्री सुरेश पचौरो) पीठासीन ह ए भी सदस्य ने राजीव गांधी के हरा रैं। को या राजीव गांबी की हत्या के षडयत्र -कारियों को सजा देने की मांगन की हो। सबने अपने श्रदा-सुमन चढ़ाते हुए अपनी बात रखी थी ग्रौर मांग की थी कि कोई न कोई कार्रवाई करके, किसी न किसी कमीशन के माध्यम से जांच करके पता लगाना चाहिए कि किसने षडयंत्र रचा **ग्रौर किसने** हत्या की ग्रौर उसे कड़ी से कड़ी सजा देनी चाहिए ताकि ग्राने वाले दिनों में हमें ग्रपना कोई राष्ट्रनेता इस तरह से न खोना पड़े। पर ग्रब वर्मा कमीशन की रिपोर्ट के बाद कार्रवाई

मैं सोमपाल जी से कहना चाहता हूं कि कोई भी कांग्रेस कार्यकर्ता या कांग्रेस का सदस्य यह मांग नहीं कर रहा था कि उनको एस.पी.जो. को सिक्युरिटी देनो हमने भी उस वक्त यहीं मांग की थी कि उनके धोट परसेप्शन को असैस करके उन्हें ग्रन्टरनेटिव सिक्यरिटी ग्ररेंजमट देना चाहिए क्ष्योंकि हम जानते एस.पी.जी. एक्ट के अनुसार एस.पी.जी. फारमर प्राइम मिनिस्टर को नहीं दिया जा सकता था। एस. भी.जी. कवर की मांग हमने नहीं की थो, हमने ग्रल्टरनेटिव सिक्य्रिटी ग्ररेंजमट को बात की थी। राजीव जी की दुश्मनी म्रगर तमित उग्रवादियों के साथ थी तो उनका कोई व्यक्तिगत, ग्रपना कोई खेत-खलिहान का झगड़ा नहीं था, देश की एकता ग्रौर **ग्रखंडत** क झगड़ा था । बाहर की विदेशी ताकतों को श्रीलंका में ग्राने से रोकने के लिए एक पहल की गई थी, वह झगड़ाथा भ्रौर उसी के कारग उनको भ्रपनी जान देनी पड़ी ग्रौर ग्राज जो वर्मा कमीशन ने ग्रपना एक निर्णय दिया है, मैं चतुरानन मिश्र जी से पूरी तरह से सहमत हू कि वह एक पालिटिकल मिस्टेक थी। दिग्विजय सिंह जी ने भो कहा, मैं सहमत हूं मैं दोनों ब तों से भ्रीर मैं मांग करता हू कि वह सरकारी अफसर दोषी हैं जिसने राजनेता को पःलिटिशयन को गलत इन्फारमेशन दी । ग्रगर थोट परसैप्शन ग्रसैस किया हो ग्रीर गलत इन्फारमेशन दी

Rajiv Gandhi

Re. Proceedings against former Cabinet Secretary for wrong

डेलिब्रेटली गलत इन्फारमेशन दी हो उसको सजा देनी चाहिए ग्रौर उसके बाद उस राष्ट्रनेता ग्रथीत विश्वनाथ प्रताप सिंह पर भी कानूनी कार्रवाई होनी चाहिए, उन पर भी मकदमा चलनः च∴हिए, जिन्होंने इस चीज को मददेनजर रखा क्योंकि वह बहुत ग्रन्छी तरह स जानते थे, वह राजीव गांधी की कविनेट मैं फाइनैस मिनिस्टर रह चुके थे, डिफेंस मिनिस्टर भी रह चुके थे, वह ग्रच्छी तरह से जानते थे कि कितना धोट राजीव गांधी जी को है ग्रीर उसके बावजूद उन्होंने सिक्यरिटी विदड़ा करने से पहले थ्रेट परसैप्शन के बारे में कुछ पूछा नहीं। वह जानते थे कि मैं प्रधान मंत्री जरूर हं किन्तु राजीव गांधी की जान को खतरा मुझसे हजार गुना ज्यादा है श्रीर यह जनने के बावजूद भी उन्होंने 30-01-90 को सिक्युरिटी विदशु की स्रोर इन चीजों को मद्देनजर नहीं रखा।

तो उपसभाध्यक्ष जी मेरी मांग यह है कि जिन अफसरों ने गुमराह किया उस तत्कालीन सरकार को, उन पर कार्रवाई होनी चाहिए, कड़ी से कड़ी कार्रवाई होनी चाहिए ग्रौर विश्वन थ प्रताप सिंह के खिलाफ कानूनी कार्रवाई होनी चाहिए।

SHRI H. HANUMANTHAPPA: Mr. Vice-Chairman, Sir, much has been said on this issue. But I want to confine myself to the issue of accountability. We talk of accountability in every walk of public life. We are accountable to the public, Every five years we are put to a test. Rightly or wrongly, article 311 has given certain protections to the officers. But they are also governed by the conduct rules, If there are some omissions and commissions in their acts

and if they lead to certain damages, they, have to be pulled up. Day in and day out, we discuss railway accidents in this House. For omissions and commissions of officers we punish them, we dismiss them. But what action have you taken? We are questioning them for their commissions and omissions also. If the same thing can be applied elsewhere, why should it not be applied here? Why should we object, whoever may be the officer? Even Mr. Jaipal Reddy read out a portion from the Verma Commission's report. The Verma Commission itself says, "When the high threat to him (Shri Rajiv Gandhi) was known to everyone, how can a Cabinet Secretary level officer did not know this?". When the Verma Commission observes that the high threat to Shri Rajiv Gandhi was known to everyone, it means the entire public of this country, the people of this country, knew that there was a threat to Mr. Rajiv Gandhi. How could a high officer lose sight of that?, This is the moot question. I agree with Mr. Som Palii that it was not unlawful or illegal to mention only that. But you are also expected to use your intelligence. When everyone knew. that there was a threat to the life of Shri Rajiv Gandhi, when they were withdrawing the SPG cover, at the level of Cabinet Secretary, who had to advise the Prime Minister of this country to run the administration of this country, he should have thought beyond that. He should not have stopped only by saying that the SPG Act did not cover the former Prime Minister. Yes, to that extent, he was right. But when the whole country knew that there was a security threat he must have been responsible enought to think beyond that. He should have hought, "Yes. I withdrawing this. But what should be there?". If the law does not provide for it, you could have said it. "Under

the Minister has overruled". We object to that also. That means, the responsibility lies more with the Secretary. If a politician or a overrules the advice of the Secretary, and if the Parliament objects to it,... (Interruptions)... Just a minute. I am not justifying him. I am quoting him...(Interruptions)... will remind you, if you want. I do not want to go into that matter. It is the habit of a politician—it may be Som Pal, it may be Hanumanthappa anybody else—when it suits him, he says, when the Secretary has given this advice, the Minister, for showing a favour or nepotism, he has overruled it and passed orders...

SHRI SOM PAL: We are in the process of learning the order.

SHRI. H. HANUMANTHAPPA: Correct. When we object to the politician overruling the advice of the Secretary, the Secretary, who advises him, has more responsibility in doing this. This is where I am pertinent. Let us not go by who was there, and what was the time-frame. An officer can commit something and escape after four years! What is happening today is almost, all retired officers are getting positions elsewhere. They become advisors, they become liasion officers elsewhere and they use that influence on the administration. They exert influence on the administration and their subordinates are still working in those offices. Their influence continues, If an officer commits a blunder, he can escape after four years, because his juniors are still workand if he ing there those persons to hush up the files for four years, he goes scot-free. So, I appeal to the House to look into these things, and the lacunae, and the time has come to review the whole thing. The guilty whoeverhe may be-whether he is a politician or he is a bureaucrat or somebody else; we are not protecting the politicians—should be booked. Thank vou

the existing law, there is no provision to continue the SPG." But you have made an omission. That is your omission. To that extent, it is your omission. You had brought it to notice of the Prime Minister of the day that that law provided only up to that. For a former Prime Minister, it did not provide. Agreed. But you should have thought beyond that. When you were withdrawing. should have thought, "What is situation? Who is Rajiv Gandhi? What will be the consequences?". Verma Commission itself says that at that time every citizen in this country knew that there was a security threat to him. Here, the responsibility of the officer concerned comes in. the accountability of the officer concerned comes in. Let us not go individuals. Much has been said about this accountability with reference to what the JPC has said regard to Bofors, etc. I do not want to repeat them. But I appeal to the House. The time has come when not only the politicians and the political parties are to be made accountable in this country, but their advisers also. The time has come for us to review the protection given to these people. Now what happens is, a small man will be caught hold of and he will be punished. Every day, for railway accidents, we demand the resignation of Shri Jaffer Sharief. That may not happen, but certainly, guard or a pointsman will be dismissed. The men in high posts commit mistakes and escape. And punishments go to the class IV fellow who takes. files in and brings them out. This attitude has to change. As Mrs. Jayanthi said rightly, officers also should be objective? In their duty, whatever Government comes, independent of that. We ourselves have created this situation. If something is today, tomorrow, Som Palji dered up here stand will "The Secretary has advised, but

The House then adjourned for lunch at thirty-nine minutes past one of the clock.

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श्री बोबिन्दराम मिरी (मध्य प्रदेश): उपसभाध्यक्ष महोदय, श्री जयपाल रेडडी जो तथ्य प्रकाश में लाए हैं ग्रीर को मांग उन्होंने की है, उससे मैं भ्रपने को सम्बद्ध करते हुए इतना कहना चाहता हूं कि वर्तमान सरकार ने वर्मा कमीशन की जो रिकमन्डेशन्स हैं, पिक एंड चुज का मेथड न ग्रपना करके ऐज ए होल उनको लें भौर जिनके उपर जिम्मेदारी डाली गई है, उन पर भी कार्रवाई हो "मीठा-मीठा मेरा ग्रौर कड़वा-कड़वा तेरा" ऐसा सिद्धांत नहीं होना चाहिए । ज्वाइट रिस्पान्सिबिलिटी होती है, इसलिए प्रधि-कारियों की ग्राइमें प्रपृती कमज़ोरी छिपाने का बहाना वर्तमान सरकार न ढूंढे भौर इसलिए में कहना चाहता हं, किसी ने कहा है :---

"उन्हीं का शहर, वही मुद्दई, वही मुनसिफ, में जानता हूं कुसूर मेरा ही निकलेगा" इसलिए मैं मांग करता हूं कि जयपाल रेड्डी जी ने एक महत्वपूर्ण मुद्दा उठाया है, मैं अपने आपको उससे सम्बद्ध करते हुए मांग करता हूं कि अधिकारियों को ऐस्केप गोट बनाकर जो कार्रवाई की जा रही है, वह अनुचित है। उनके खिलाफ कार्रवाई बंद की जानी चाहिए। यह मैलाफाइडि इंटेंगन से किया जा रहा है आपसी अगड़े को उजागर करने के लिए। धन्यवाद।

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): This matter is over. Now I adjourn.. (Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: Sir, what about the statement of Mr. P. Chidambaram which he was supposed to give to the House? Sir, please direct the Government to give that statement by tomorrow...(Interruptions)...

भी सुन्दर सिंह भंडारी : वे जीरो श्रावर कब लिए जाएंगे़ ?

SHRI S. JAIPAL REDDY: Sir, let there be lunch hour,

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I adjourn the House for lunch till 2,40 P.M.

The House reassembled after lunch at forty-four minutes past two of the clock,

The Vice-Chairman (Shri Suresh Pachouri) in the Chair

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now we will continue with the Zero Hour submissions. Shri Janardan Yadav. Not present. Shri Sunder Singh Bhandari.

RE: HIKE IN PRICES OF FERTILIZERS

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसभाध्यक्ष महोदय, में ग्रापकी मार्फत एक बहुत ही महत्वपूर्ण प्रश्न पर सरकार का ध्योन झाकर्षित करना चाहता हूं। ऐसा रिपोर्ट हुआ है कि इति मंत्रालय ने उत्पादकों की फासफेटिक ग्रीर पोटाशिक उर्वरकों पर धनुदान बढ़ाने की मांग को नामंज्र किया है। उसके लिए उनके पास क्या कारण है, यह उसमें नहीं दिया गया है। इसका नतीजा यह होगा कि दोनों उर्वरकों की कीमत में बढ़ोत्तरी हो जाएगी । इस बात की ग्रामंका है कि डी.ए.पी. का भाव, जो 8500 के लगभग चल रहा है, वह 9300 र० वा 9400 तक बढ़ जाएगा । इस समय युरिया 🖘 बिक्री मूल्य 3320 रुपए है। दोनों के दामों में तीन गुना श्रंतर है श्रीर इसमें **पी.भ्रो.पी. का जो धनुपात है, उसमें** ग्रसंतुलन पैदा होने की ग्राशंका है। 1992-93 में पी.ग्रो.के. का ग्रनुपात 9.3:3.61 रह गया था। 1993-94 में डी.ए.पी. की खपत 34 लाख 80 हजार टन थी, अप्रेल 94 से फरवरी 95 तक यह 31 लाख टन दर्ज की गयी है। यद्यपि कृषि मंत्रालय कहता है कि यह खपत 36 बाख 86 हजार टन है । मैं समझता हूं कि कृषि मंत्रालय को फिर से इस फियर को चेकम्रप करना चाहिए ग्रीर सही स्थिति को समझने का प्रयत्न करना चाहिए । 1995-96 में फास्फेटिक एसिड